

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01452/2017

Chandigarh, this the 7th day of December, 2017

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

Gobind S/o Late Sh. Faqir Chand, working as ERS/Station Enquiry, Ambala Cantt, O/o Northern Railway, Ambala Cantt, R/o 3A, Shastri Colony, Ambala Cantt.

....Applicant

(Present: Mr. Sandeep Siwatch, Advocate)

VERSUS

1. General Manager (Personnel), Northern Railway, Headquarter, Baroda House, New Delhi.
2. Division Railway Manager, Northern Railway, Ambala Division, Ambala Cantt.
3. Sr. Divisional Commercial Manager, Northern Railway, Ambala Division, Ambala Cantt.
4. Sr. Divisional Personnel Officer, Northern Railway, DRM's office, Ambala Cantt.

....Respondents

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The main grievance of learned counsel, at this stage, is that although the applicant moved representation dated 15.02.2016 (Annexure A-6), followed by legal notice dated 26.03.2017 (Annexure A-7), for redressal of his grievances, but no decision has yet been taken thereon, by the Competent Authority.

2. Having heard learned counsel for the applicant, having gone through the record with his valuable assistance and without expressing any opinion on merits, lest it may prejudice the case of the either party, during the course of fresh consideration, the Original Application (O.A.) is disposed of with a direction to the Competent Authority amongst the respondents, to sympathetically

consider and decide the indicated representation/legal notice, by passing a speaking/reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

Dasti.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 07.12.2017

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